

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:512

ANSWERED ON:30.04.2010

DISTRIBUTION OF TITLE DEEDS TO TRIBALS

Laguri Shri Yashbant Narayan Singh;Scindia Smt. Yashodhara Raje

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) the present status of implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) whether reports of irregularities/complaints relating to the distribution of title deeds in the implementation of the said Act have been received by the Union Government.

(c) If so, the details thereof; and

(d) the follow up action taken by the Government thereon, State-wise?

**Answer**

MINISTER OF TRIBAL AFFAIRS ( SHRI KANTILAL BHURIA)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 512 (12th position) for answer on 30.04.2010 tabled by Shri Yashbant N.S. Laguri and Shrimati Yashodhara Raje Scindia regarding "Distribution of Title Deeds to Tribals"

(a): The responsibility for implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and vesting the rights lies with the State/ UT Governments. The States have progressed in varying degrees in implementation of the Act. The States like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal have established the prescribed structures and procedures have received a large number of claims and have started distributing the title deeds. Other States, because of various reasons, are still to catch up.

As per the information collected from the States till 31st March, 2010, more than 27.44 lakh claims have reportedly been filed in various States/UTs and more than 7.82 lakh titles have been distributed. More than 31 thousand titles were ready for distribution.

(b) to (d): Yes, Sir. Complaints have been received over a period of time concerning denial of rights and eviction of tribals from forests etc. These complaints have been sent to respective States/UTs for taking necessary action as the implementation of the Act lies with the States/UTs.